

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.568/98

Thursday the 16th day of April 1998.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR S.K. GHOSAL, ADMINISTRATIVE MEMBER

Thomas Joseph
Perumattathil House
Maryland P.O.
Melukavu
Meenachil Taluk

...Applicant

(By advocate Mr OV Radhakrishnan)

Versus

Sub Divisional Inspector (Post)
Palai

...Respondent

(By advocate: Mr KS Bahuleyan)

The application having been heard on 16th April 1998,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Applicant who is presently working as Extra
Departmental Mail Carrier (EDMC) at Maryland P.O. on
provisional basis has applied for regular selection
and appointment to the above post along with other
candidates sponsored by the employment exchange. However,
the applicant apprehends that his candidature may not be
considered by the respondent for the reason that his
name has not been sponsored by the employment exchange.
The applicant has, therefore, filed this application
for a direction to the respondent to consider his
candidature also in the selection for appointment to
the post of EDMC at Maryland P.O.

2. When the application came up for hearing today,
learned counsel for the respondents stated that in view
of the ruling of the Supreme Court in Excise Supdt.,
Malkapatnam, Krishna Dist., A.P. Vs. KBN Visweswara Rao

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& others, reported in 1996 (6) SCC 216, the respondents would consider the candidature of the applicant also in the selection for appointment to the post of EDMC at Maryland P.O. without his name being sponsored by the employment exchange.

3. In the light of what is stated above, and as agreed to by the learned counsel for the applicant, we dispose off the application with a direction to the respondent to consider the candidature of the applicant also as and when the selection is made for appointment to the post of Extra Departmental Mail Carrier at Maryland P.O. in accordance with rules, though his name has not been sponsored by the employment exchange.

Learned counsel for the respondent undertakes to communicate the order to the respondent.

No order as to costs.

Dated 16th April 1998.

(S.K. GHOSAL)
ADMINISTRATIVE MEMBER


(A.V. HARIDASAN)
VICE CHAIRMAN

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